To,
The Principal Secretary (Forests),
Department of Forests and Environment,
Government of Jharkhand,
Ranchi.

Sub: Double Charging of cost of the same Forest Produce by Forest Department from user Agencies while diverting Forest Land for Non-forestry purpose by violating the order of the Supreme Court dated 28.03.2008 and Government of India’s letter dated 05.02.2009.

Sir,
I am directed to refer to the State Government of Jharkhand’s letter No. Kha.Nee.(Vividh) - 155/2017 2921/M Ranchi dated 21.12.2017 on the above mentioned subject and to inform that the Net Present Value (NPV) rates has been fixed as per the order of Hon’ble Supreme Court which was based on the study conducted by experts. The NPV is not the cost of the forest produce but the net present value of all ecosystem service recorded by the forest, when the forest is lost by way of action.

However, the State Government is competent to collect the cost of the forest produce as per the existing rules/produce applicable is the State.

Yours faithfully,

(Nisheeth Saxena)
Sr. Assistant Inspector General of Forest (FC)

Copy to:
1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The APCCF (C) Regional Office (ECZ) Ranchi.
3. The Nodal Officer, under the FCA, 1980 O/o the PCCF, Government of Jharkhand, Ranchi.
5. Guard file.

(Nisheeth Saxena)
Sr. Assistant Inspector General of Forest (FC)